

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA NO.92/2022, IA NO.45/2022, IA NO.303/2021, IA NO.136/2023,
IA NO.335/2024 & MA NO.04/2024 IN CP (IB) No.57/ALD/2021**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 22nd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STATE BANK OF INDIA V/S MR SATYA NARAYAN JHUNJHUNWALA (PERSONAL GURANTOR OF M/S JVL AGRO INDUSTRIES LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Aman Kumar Dwivedi, Adv. : *For the Financial Creditor/SBI,
Applicant in MA No.04/2024
& Respondent in IA No.335/2024*
- Sh. Mohit Chaudhary along with
Sh. Prakhar Mithal, Advs. : *For the Personal Guarantor/
Applicant in all IAs
(except in MA No.04/2024)*
- Sh. Arun Prakash, Adv. : *For the BoB/ Res. in all IAs
(except in IA No.136/2023
& MA No.04/2024)*

ORDER

Ld. Counsels representing their respective parties are present.

IA NO.335/2024

- 1. This is an application filed by the Personal Guarantor.**
- 2. Ld. Counsel representing the Financial Creditor states that the response affidavit has been filed in the present application.**
- 3. Ld. Counsel representing the Personal Guarantor states that the copy thereof has not been received by him.**

-Sd-

-Sd-

4. Ld. Counsel representing the Financial Creditor undertakes to supply the copy of the said response during the course of the day to the Ld. Counsel representing the Personal Guarantor on his email ID to be shared on the chat box today itself.

MA No.04/2024

1. This application has been filed by the Financial Creditor for seeking replacement of the proposed RP.
2. Ld. Counsel representing the Personal Guarantor seeks and is granted two days time to respond to the said application by serving an advance copy to the other side.

Let the main matter to come up on 26th July, 2024 and to be taken up higher on Board. It is made clear that the matter would be heard finally on the next date and no further adjournment would be granted to either of the parties.

IA NO.303/2021 & IA NO.136/2023

1. Let both these applications be also put up on the same date along with other applications.
2. Interim order to continue in the meantime.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

22nd July, 2024

Kavya Prakash Srivastava
(Stenographer)